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STANDING COMMITTEE ON FINANCE  
(2005-06)

FOURTEENTH LOK SABHA

MINISTRY OF FINANCE  
(DEPARTMENT OF ECONOMIC AFFAIRS)

THE ACTUARIES BILL, 2005

TWENTY- FOURTH REPORT



LOK SABHA SECRETARIAT  
NEW DELHI

August, 2005/Bhadra, 1927 (Saka)

**TWENTY-FOURTH REPORT**  
**STANDING COMMITTEE ON FINANCE**  
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Presented to Lok Sabha on 29.8.2005  
Laid in Rajya Sabha on 29.8.2005



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**August, 2005/Bhadra, 1927 (Saka)**

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COMPOSITION OF STANDING COMMITTEE ON FINANCE – 2005-2006

**Maj. Gen. (Retd.) B.C. Khanduri - Chairman**

**MEMBERS**

**LOK SABHA**

2. Shri Jaswant Singh Bishnoi
3. Shri Gurudas Dasgupta
4. Shri Bhartruhari Mahtab
5. Shri Shyama Charan Gupta
6. Shri Gurudas Kamat
7. Shri A. Krishnaswamy
8. Shri Bir Singh Mahato
9. Dr. Rajesh Kumar Mishra
10. Shri Madhusudan Mistry
11. Shri Rupchand Pal
12. Shri Danve Raosaheb Patil
13. Shri Shriniwas D. Patil
14. Shri K.S. Rao
15. Shri Jyotiraditya Madhavrao Scindia
16. Shri Lakshman Seth
17. Shri G.M. Siddeshwara
18. Shri Ajit Singh
19. Shri M.A. Kharabela Swain
20. Shri Vijoy Krishna
21. Shri Magunta Sreenivasulu Reddy

**RAJYA SABHA**

22. Shri Murli Deora
23. Shri R.P. Goenka
24. Shri Jairam Ramesh
25. Shri M. Venkaiah Naidu
26. Shri Yashwant Sinha
27. Shri Chittabrata Majumdar
28. Shri S.P.M. Syed Khan

29. Shri Amar Singh
30. Shri C. Ramachandraiah
31. Shri Mangani Lal Mandal

SECRETARIAT

1. Dr (Smt) P.K. Sandhu
2. Shri R.K. Jain
3. Shri T.G. Chandrashekhar

Additional Secretary  
Deputy Secretary  
Under Secretary

## INTRODUCTION

I, Chairman of the Standing Committee on Finance having been authorised to submit the Report on their behalf, present this Twenty-Fourth Report on the Actuaries Bill, 2005.

2. The Actuaries Bill, 2005, introduced in Lok Sabha on 19<sup>th</sup> March, 2005 was referred to the Committee on 13<sup>th</sup> May, 2005 for examination and report thereon, by the Hon'ble Speaker, Lok Sabha under Rule 331 E of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee received written views and suggestions on the provisions of the Bill from (i) Insurance Regulatory and Development Authority (IRDA), (ii) the Actuarial Society of India (ASI), (iii) the Life Insurance Corporation of India (LIC), and (iv) Shri R.K. Daruwalla, Former President of the Actuarial Society of India.

4. At their sitting held on 15<sup>th</sup> July, 2005 the Committee took oral evidence of the representatives of (i) Insurance Regulatory and Development Authority (IRDA), (ii) Life Insurance Corporation of India and (iii) Actuarial Society of India.

5. The Committee, at their sitting held on 1<sup>st</sup> August, 2005, took oral evidence of the representatives of the Ministry of Finance (Department of Economic Affairs – Insurance Division).

6. The Committee considered and adopted the draft report at their sitting held on 22 August, 2005.

7. The Committee wish to express their thanks to the representatives of (i) Ministry of Finance, (ii) Insurance Regulatory and Development Authority (IRDA), (iii) Life Insurance Corporation of India (LIC), (iv) Actuarial Society of India, and (v) Shri R.K. Daruwalla, Former President of the Actuarial Society of India for the co-operation extended in placing before them their considered views and perceptions on the subject and for furnishing written notes and information that the Committee had desired in connection with the examination of the Bill.

8. For facility of reference, recommendations/observations of the Committee have been printed in thick type.

NEW DELHI;  
KHANDURI  
25 August, 2005  
3 Bhadra, 1927(Saka)

MAJ. GEN. (RETD.) B.C.  
*Chairman,*  
Standing Committee on Finance

# REPORT

## Background

Following the enactment of the Insurance Regulatory and Development Authority (IRDA) Act, 1999 and the consequent establishment of IRDA on 19.4.2000, the insurance sector stood opened up for competition. In addition to the six nationalized insurance companies which were transacting the business of insurance, twenty one private sector companies are presently in the business in the country.

2. The Actuarial Science is considered to be the backbone of insurance operations, particularly so, in the area of life insurance. However, with the passage of time, the scope of the actuarial profession has extended to other sectors, particularly those, where long term contracts/liabilities are involved. The demand for qualified actuaries is expected to increase in the mixed scenario where private and government insurance companies are operating.

3. Conventional responsibilities of Actuaries in the life and general insurance businesses include designing and pricing of policies, monitoring the adequacy of the funds to provide the promised benefits, recommending fair rate of bonus where applicable, valuation of the insurance business, ensuring solvency margins and other insurance risks like legal liability, loss of profit, etc. Actuaries also define the risk factors, advise on the premia to be charged and re-insurance to be purchased, calculate reserve for outstanding claims and carry out financial modeling. An Actuary works as consultant either individually or in partnership with other Actuaries in multi-disciplines like insurance, information technology, taxation, employees



benefits, risk management, investment etc. Evidently, the scope of the functions and duties of an Actuary has increased considerably under the changed conditions.

4. As pointed out above, the advent of new insurance companies with the opening of the insurance sector has brought the Actuarial profession into focus. As per the Insurance Regulatory and Development Authority (Appointed Actuary) Regulations 2000, every insurance company shall have an “Appointed Actuary”. The duties and obligations of an appointed actuary are as follows:-

- (a) Rendering actuarial advice to the management of the insurer, in particular in the areas of product design and pricing, insurance contract wording, investments and reinsurance;
- (b) Ensuring the solvency of the insurer at all times;
- (c) Complying with the provisions of the Section 64V of the Insurance Act, 1938 in regard to certification of the assets and liabilities that have been valued in the manner required under the said section;
- (d) Complying with the provisions of the Section 64VA of the Insurance Act in regard to maintenance of required solvency margin in the manner required under the said section;

- (e) Drawing the attention of management of the insurer, to any matter on which he or she thinks that action is required to be taken by the insurer to avoid:-
  - (i) any contravention of the Act; or
  - (ii) prejudice to the interests of policyholders;
- (f) Complying with the Authority's directions from time to time;
- (g) In the case of the Insurer carrying on life insurance business:-
  - (i) to certify the actuarial report and abstract and other returns as required under Section 13 of the Act;
  - (ii) to comply with the provisions of Section 21 of the Act in regard to further information required by the Authority;
  - (iii) to comply with the provisions of Section 40B of the Act in regard to the bases of premium;
  - (iv) to comply with the provisions of the Section 112 of the Act in regard to recommendation of interim bonus or bonuses payable by life insurer to policyholders whose policies mature for payment by reason of death or otherwise during the intervaluation period;

- (v) to ensure that all the requisite records have been made available to him or her for the purpose of conducting actuarial valuation of liabilities and assets of the insurer;
- (vi) to ensure that the premium rates of the insurance products are fair;
- (vii) to certify that the mathematical reserves have been determined taking into account the guidance notes issued by the Actuarial Society of India and any directions given by the Authority;
- (viii) to ensure that the policyholders' reasonable expectations have been considered in the matter of valuation of liabilities and distribution of surplus to the participating policyholders who are entitled for a share of surplus;
- (ix) to submit the actuarial advice in the interests of the insurance industry and the policy holders;
- (h) In the case of the insurer carrying on general insurance business to ensure:-
  - (i) that the rates are fair in respect of those contracts that are governed by the insurer's in-house tariff;
  - (ii) that the actuarial principles, in the determination of liabilities, have been used in the calculation of reserves for

incurred but not reported claims (IBNR) and other reserves where actuarial advice is sought by the Authority;

- (i) Informing the Authority in writing of his or her opinion, within a reasonable time, whether:-
  - (a) the insurer has contravened the Act or any other Acts;
  - (b) the contravention is of such a nature that it may affect significantly the interests of the owners or beneficiaries of policies issued by the insurer;
  - (c) the directors of the insurer have failed to take such action as is reasonably necessary to enable him to exercise his or her duties and obligations under this regulation; or
  - (d) an officer or employee of the insurer has engaged in conduct calculated to prevent him or her exercising his or her duties and obligations under this regulation.

### **The Actuarial Society of India**

5. The Actuarial Society of India (ASI), which was established in 1944 and registered in 1982 under the Societies Registration Act, 1860 presently manages the affairs of the actuarial profession in India. The ASI has been conducting examinations in line with the international pattern. The Society works closely with the Institute of Actuaries, London and the International Actuarial Association.

6. The total number of Members of ASI as on 30.6.2005 was 4326. Details of the membership of the Society is as under:-

Class of Members	Resident in India	Resident in Rest of the World	Total
Fellows	137	66	203
Associates	128	8	136
Students	3918	40	3958
Honorary Fellows	3	3	6
Affiliates	6	17	23
Total	4192	134	4326

7. The professions of Chartered Accountants, Cost and Works Accountants and Company Secretaries are governed through the Chartered Accountants Act, 1949; Cost and Works Accountants Act, 1959 and the Company Secretaries Act, 1980 respectively.

8. Unlike the case of these professions, there continued to be lack of a legislation with regard to Actuarial profession in India. As per the Ministry of Finance, this was perhaps not felt necessary so far, due to the nationalized set up under which the insurance sector functioned and the consequent limited scope for qualified actuaries in these organizations. In the absence of a legislation as applicable to the professions of Chartered Accountants, Cost and Works Accountants and Company Secretaries, actuarial consultancy on private/individual basis continued to be restricted.

9. In order to streamline, regulate and develop the profession of actuaries on healthy lines, the Government has proposed to establish a professional body having a statutory character similar to the enactments

relating to the professions of Chartered Accountants, Cost and Works Accountants and Company Secretaries.

#### The Actuaries Bill, 2002

10. As per the information furnished by the Ministry of Finance, the Cabinet, in its meeting held on 18<sup>th</sup> September, 2002 considered and approved the proposal to introduce a Bill in Parliament to regulate and develop the profession of actuaries. Consequently, the Actuaries Bill, 2002 for this purpose was introduced by the Government in the previous Lok Sabha on 16.12.2002, which was referred to the then Standing Committee on Finance (Thirteenth Lok Sabha) for examination and report.

11. The then Standing Committee on Finance, in their Report which was presented to the Lok Sabha on 9.12.2003, recommended the following two modifications:-

- (1) The word “Actuary” should be defined in the proposed Act itself.
- (2) Relevant Clause of the Bill [Clause 2(2)] may be suitably amended to explicitly include employees of the Companies in the definition of “Actuary in practice”.

12. The Actuaries Bill, 2002, however, could not be taken up for consideration owing to the dissolution of the Thirteenth Lok Sabha.

## **The Actuaries Bill, 2005**

13. The Actuaries Bill, 2005 was introduced in Lok Sabha on 19.03.2005 and referred to the Standing Committee on Finance for examination and report on 13.05.2005. The Bill incorporates the provisions of the earlier Bill which lapsed along-with the recommendations of the then Standing Committee on Finance. In addition to the provisions of the earlier Bill, the Actuaries Bill, 2005 includes provisions for: settlement of disputes regarding election to the Council through a 'Tribunal'; constitution of a Disciplinary Committee; appointment of a 'Prosecution Director' for enquiring into complaints against members; an 'Appellate Authority' constituted under Chartered Accountants Act, 1949 and establishment of a 'Quality Review Board'.

### **The Institute of Actuaries of India**

14. The Actuaries Bill, 2005 proposes to dissolve the Actuarial Society of India and establish a professional body, namely, the Institute of Actuaries of India (IAI) and transfer the assets and liabilities of the said Society to the proposed IAI. The Institute, to be constituted under the proposed Bill will have the responsibility of conducting examinations for the profession of Actuaries, regulating the profession including aspects relating to professional misconduct, and creating necessary facilities for the growth

and training of the members of the profession. It is expected to function as a self-financing and self-supporting body without any budgetary support from the Government.

15. The proposed Bill, inter alia, includes provisions for maintenance of a register of actuaries by the Institute, who are to be divided into four classes, namely, Fellow, Associate, Student and Affiliate Members.

16. A Council of the IAI is proposed to be set up for the management of its affairs and for discharging the functions assigned to it. The Council will have a minimum of eight, and not more than twelve persons, elected by the Fellow and Associate members from amongst Fellow Members. The Government shall nominate one person to the Council from the IRDA and not more than three persons with knowledge of life insurance, general insurance, finance, economics, law, accountancy or any other discipline.

17. The Council would elect a President, Vice-President, and a Honorary Secretary. One third of the members of the Council shall retire at every annual general meeting by rotation and will be eligible for re-election. The Council would appoint an Executive Director, a treasurer and such other officers and employees depending upon the need. The Council would constitute a Disciplinary Committee consisting of the President or the Vice-President of the Council as the Presiding Officer and two Members of the Council elected by the Council and two Members to be nominated by the Central Government. A fund would be established under the management and control of the Council. The actuaries would be entitled to practice in India only after obtaining a certificate of practice from the Council on payment of the prescribed annual fee.



18. The Committee received written views/suggestions on the various provisions of the Bill from (i) Insurance Regulatory and Development Authority (IRDA) (ii) Actuarial Society of India (ASI) (iii) Life Insurance Corporation of India (LIC) (iv) Shri R.K. Daruwalla, Past President of the Actuarial Society of India (v) Shri R. Ramakrishna, Actuary and (vi) Shri. Nalin Kapadia, Actuary.

19. The Committee took oral evidence of the representatives of (a) the Ministry of Finance, (Department of Economic Affairs-Insurance Division) (b) Insurance Regulatory and Development Authority and (c) Life Insurance Corporation of India and (d) the Actuarial Society of India (ASI) to enlighten themselves in various aspects of the proposed legislation.

20. The representatives of ASI have, in a written submission made to the Committee and also while deposing before the Committee, raised issues in objection to the Actuaries Bill, 2005. The objections expressed by the ASI to the proposed Bill were mainly centered on the following contentions:

- (a) The actuarial profession will function best if organized under a self-regulatory non-governmental framework;
- (b) No financial assistance to the proposed IAI from the Government under the proposed Bill;
- (c) Lack of flexibility in governance under the Act of Parliament could seriously handicap the growth and functioning of the actuarial profession.

21. While the ASI has expressed opposition to the proposed enactment, on the other hand, Shri R.K. Daruwalla, Former President, ASI and former Chairman, GIC along with fourteen other signatories, who included senior practising members of the actuarial profession, in a written submission made to the Committee, expressed the opinion that converting the ASI into an Institute incorporated by an Act of Parliament, would not only benefit the actuarial profession in particular, but also the country in general.

22. The point wise response of the Ministry of Finance to the objections raised by the ASI on the proposed Bill are as under :-

- (a) The objective of the proposed Bill was to bring the actuarial profession at par with other professions such as CA, ICWA, etc. It is fact that the actuarial profession has not been given due importance/publicity over the last 60 years. This is reflected in the small number of actuaries at present in the country. With the opening of the insurance sector this profession has come into limelight and it is the right time to streamline the profession by setting up an Institute of Actuaries with professional and visionary outlook.
- (b) The other comparable professional bodies are self-financing and it would not be appropriate to sustain the new body under the

governmental assistance. In order to develop the efficiency and professional competitiveness it is expedient to allow them to take control of their finances and other operations.

- (c) The proposed Bill gives enough freedom to IAI to perform its functions. The Council, which would be responsible for managing the affairs of the Institute, would comprise of 8-12 elected members. There will be 4 nominated members – one from IRDA and three by the Government from different disciplines. In terms of percentages the nominated Government members constitute 25% of the total members which is in line with the proposed composition of membership of ICAI, ICS & ICWA. Moreover, the attempt is not to provide inflexibility in governance of the institute but to bring varied experience to the Council for its operational efficiency.

23. The Committee, upon considering the views expressed by the representatives of various institutions and bodies, including the ASI as well as the clarifications given by the Ministry of Finance, are of the opinion that regulating the actuarial profession on the lines of the professions of Chartered Accountants, Cost and Works Accountants and Company Secretaries inter alia by setting up a professional statutory body viz. IAI would certainly help in the advancement of the profession and also contribute in improving the status of actuaries.

24. In the course of their interaction with the representatives, particularly of the Insurance sector regulator, IRDA and the Ministry of Finance, certain

provisions of the Actuaries Bill, 2005 came to notice, which Committee felt, needed to be amended / modified to better serve the avowed objective of regulating and developing the profession of Actuaries. Such provisions and the recommendations and observations of the Committee thereon are detailed in the subsequent paragraphs of the report.

Clause 2 (Definitions)

25. Clause 2 defines the various expressions used in the Bill and in particular, the expression “Actuary” which the Bill intends to deal with as under:

The Clause reads as follows:-

(1) In this Act, unless the context otherwise requires,--

(a) "Actuary" means a person skilled in determining the present effects of future contingent events or in finance modelling and risk analysis in different areas of insurance, or calculating the value of life interests and insurance risks, or designing and pricing of policies, working out the benefits, recommending rates relating to insurance business, annuities, insurance and pension rates on the basis of empirically based tables and includes a statistician engaged in such technology, taxation, employees' benefits and such other risk management and investments;

(b) "Actuarial Society" means the Actuarial Society of India registered under the Societies Registration Act, 1860 and the Bombay Public Trusts Act, 1950; (21 of 1860 Bombay Act No. XXXIX of 1950.)

(c) "appointed day" means the date on which the Institute is constituted under sub-section (1) of section 3;

(d) "Authority" means the Appellate Authority referred to in section 32;

(e) "Board" means the Quality Review Board constituted under sub-section (1) of section 44;

(f) "Council" means the Council of the Institute as referred to in section 12;

(g) "fellow" means a fellow member of the Institute;

(h) "Institute" means the Institute of Actuaries of India constituted under section 3;

(i) "member" means an individual whose name appears in the register of members maintained by the Institute;

(j) "prescribed" means prescribed by rules made under this Act;

(k) "register" means the register of members maintained by the Institute under this Act;

(l) "specified" means specified by regulations made under this Act;

(m) "Tribunal" means a Tribunal established under sub-section (1) of section 16;

(n) "year" means the period commencing on the 1st day of April of any year and ending on the 31st day of March of the succeeding year.

(2) Save as otherwise provided in this Act, a member of the Institute shall be deemed "to be in practice" when individually or in partnership with Actuaries in practice as a member or an employee of a company, he, whether or not in consideration of remuneration received or to be received,--

(i) engages himself in actuarial profession; or

(ii) offers to perform or performs services involving the application of actuarial techniques in the fields of insurance, pension, investment, finance and management; or

(iii) renders such other services as, in the opinion of the Council, are or may be rendered by an actuary in practice; or

(iv) is in employment of a person engaged in one or more of the activities mentioned in clauses (i), (ii) and (iii) above;

and the words "to be in practice" with their grammatical variations and cognate expressions shall be construed accordingly.

26. Though Clause 2(1)(a) of the Actuaries Bill, 2005 defines the expression "Actuary" as recommended by the Standing Committee on Finance (2002-03), the Insurance Regulatory and Development Authority suggested that to make the meaning of the expression in consonance with that of other professional bodies in the world, "Actuary" should be defined as "Fellow of the Institute". This, the IRDA felt, because mere possession of knowledge does not make a person to be called an actuary unless he/she holds the 'pass' in the examinations prescribed by the Institute as per its Rules.

27. Questioned on the view point expressed by IRDA on the need to revise the definition of the expression, 'Actuary' in Clause 2(1) (a) and specifically, the need for ensuring that the definition was clearly indicative of the individuals, that is, the Actuary's association with, or recognition by or accreditation to the Institute of Actuaries, which entitles him to practice, the representative of Ministry of Finance, inter alia, stated during evidence that following the recommendation of the earlier Standing Committee on Finance, the definition of 'Actuary' as given in Clause 2(1) (a) was culled out after extensive consultations. The representative also stated that the matter could be looked into in detail and the views of the Ministry conveyed to the Committee.

28. Upon considering the matter, the Ministry of Finance, in their post evidence submission stated that the suggestion for revising the definition of ‘Actuary’ in Clause 2(1) (a) was proposed to be incorporated, by adding the phrase ‘and who is a member of the Institute and the expression ‘actuarial science’ shall be construed accordingly’ to the definition of ‘Actuary’ as given in clause 2(1) (a).

29. In regard to the definition of ‘Actuary in Practice’ as contained in Clause 2(2) of the Bill, the Life Insurance Corporation of India had, inter-alia submitted before the Committee that the provision may restrict the actuaries of the corporation, whose operations include administering a large number of gratuity and pension schemes where actuarial advice was provided.

30. Questioned in this regard, in the course of evidence, the representatives of the Ministry of Finance assured that the matter would be apprised in detail. Subsequently, the Ministry in their post evidence reply informed as under:

“The contents of the provisions of clause 40 with reference to LIC has been considered. To remove doubts in this regard, the following explanation is proposed to be inserted after Clause 2(2):-

Explanation: For the purposes of sub-section (2) the expression “Company” would include Public Financial Institutions as defined in section 4 A of the Companies Act, 1956 (1 of 1956).”

#### Definition of Actuary [Clause 2 (1)]

31. The Committee note that the Government have chosen to define the expression, ‘Actuary’ in Clause 2(1) (a) on the basis of the recommendation made by the Standing Committee on Finance of 2003 on the earlier Bill viz. the Actuaries Bill, 2002, which lapsed. Though the definition, which, inter alia, describes an Actuary to be ‘a person skilled in determining the present effects of future contingent events’ brings out the professional role expected of an Actuary, mainly on the basis of the suggestion received from the IRDA, the Committee noted that the description does not touch upon the Actuary’s association with or recognition by the professional body of the Institute of Actuaries (IAI), which is proposed to be set up to regulate the profession. The Committee, therefore, questioned the Ministry in this regard. Upon examining the matter, the Ministry have informed that it was proposed to revise the definition of ‘Actuary’ in Clause 2(1) (a) by adding the phrase, ‘and who is a member of the Institute and the expression ‘actuarial science’ shall be construed accordingly’.

32. The Committee are of the view that the proposed rephrasing of the definition of the expression, 'Actuary' in Clause 2 (1) (a), as agreed to by the Government would be appropriate as it brings out the individual's association with the Institute of Actuaries as well as the essence of actuarial science. The Committee, therefore, recommend that the definition of 'Actuary' be rephrased as proposed.

**Definition of "Actuary in Practice" [Clause 2 (2)]**

33. The Committee note that as suggested by them, the Ministry have expressed agreement to add an explanation under Clause 2(2) on the definition of 'Actuary in Practice' to clearly specify that the expression 'company' would mean to include Public Financial Institutions. Though the Government have included 'employees of companies' within the ambit of definition of 'Actuary in Practice' in Clause 2(2) of the Bill – as recommended by the earlier Committee of 2003 – the Life Insurance Corporation of India had, in particular, expressed apprehensions that the provision may hamper their operations in servicing gratuity and pension schemes. With the addition of the explanation under Clause 2(2), whereby, the expression 'company' would mean to include Public Financial Institutions, it would be abundantly clear that actuaries employed in corporations such as the LIC, would, in no way be barred in issuing certificates pertaining to gratuity and pension schemes. The Committee therefore, recommend that the explanation, as proposed, be added under Clause 2(2).



## **Clause 9: (Certificate of Practice)**

34. Clause 9 reads as follows:-

(1) No member of the Institute shall be entitled to practice, unless he has obtained from the Council a certificate of practice.

(2) A member who desires to be entitled to practice shall make an application in such form and pay such annual fee, for certificate of practice as may be specified and such fee shall be payable on or before the first day of April in each year.

(3) The certificate of practice obtained under sub-section (1) may be cancelled by the Council under such circumstances as may be specified.

35. It was brought to the notice of the Committee that the curricular requirements of the Actuarial profession were such that the qualification of 'Associateship' was granted to a person after he passes the initial examinations, which essentially cover theoretical aspects and the qualification of 'fellowship' was granted only after he passes all examinations, which cover advanced applications and practical aspects.

36. In this regard the Committee, inter alia sought to know from the Ministry of Finance whether the provisions of Clause 9, which entitle a person to practice only after he obtains a 'certificate of practice' from the Council take into account the specificities of the Actuarial profession.

37. Upon examining the matter, the Ministry informed that it was proposed to modify Clause 9(1) of the Bill regarding ‘certificate of practice’ to read as under :

“No Member of the Institute shall be entitled to practice, unless he fulfils the qualifications as may be specified and obtains from the Council a certificate of practice”

38. It has also been informed that Clause 57(2)(g) relating to the form in which an application may be made for grant of a certificate of practice in terms of Clause 9(2) was proposed to be amended as under:-

“Qualifications required for a certificate of practice under sub-section (1) and the form in which an application may be made under sub-section (2) of section 9”

39. It has been brought to the notice of the Committee that the specifics of the Actuarial curriculum were such that a person was awarded the qualification of ‘Associateship’ after he passes the initial examinations, and the qualification of ‘fellowship’ after he passes all examinations, which cover advanced applications and practical aspects. As the Committee felt that the proposed Council of the Institute of Actuaries should determine the qualifications required to be met to entitle a person to obtain a certificate of practice, the Ministry have, inter alia proposed to modify Clause 9(1) to specify that ‘no member of the Institute shall be entitled to practice, unless he fulfils the qualifications as may be specified and obtains from the Council a certificate of practice’. The Committee recommend that the modifications in Clause 9(1), as proposed, which would inter alia entitle the Council to specify the qualifications required to be fulfilled by a person to practice as an actuary be carried out.

Clause 12 – (Composition of Council of Institute)

40. Clause 12 reads as under:

“(1) There shall be a Council of the Institute for the management of the affairs of the Institute and for discharging the functions assigned to it by or under this Act.

(2) The Council shall be composed of the following persons, namely :-

(a) a minimum of eight and not more than twelve persons from amongst fellow members to be elected by the fellow and the associate members of the Institute in such manner as may be prescribed; and

(b) (i) one person from the Insurance Regulatory and Development Authority constituted under the Insurance Regulatory and Development Authority Act, 1999 nominated by the Central Government; and

(ii) not more than three persons having knowledge in the field of life insurance, general insurance, finance, economics, law, accountancy or any other discipline which in the opinion of the Central Government, would be useful to the Council, to be nominated in such manner as may be prescribed:

Provided that till such time as the Council is constituted under this Act, the Executive Committee of the Actuarial Society shall discharge all the functions and shall have all the powers of the Council.

(3) No person holding an office of profit under the Central Government or a State Government, as the case may be, shall be eligible for election to the Council under clause (a) of sub-section (2).

(4) One-third of the members of the Council referred to in clause (a) of sub-section (2) shall retire at every annual general meeting of the Institute by rotation but shall be eligible for re-election.

(5) Any person nominated under clause (b) of sub-section (2) shall hold office during the pleasure of the President for a period of five years from the date of nomination and shall be eligible for re-nomination.”

**(i) Nomination of Members to the Council:**

41. In terms of Clause 12(2) (a), the Council of the proposed Institute is to be composed of a minimum of 8 and not more than 12 persons from amongst fellow members to be elected by the fellow and the associate members of the Institute. Questioned whether the proportion of Government nominees on the Council was not very high and whether it was not essential to prescribe the procedure of nomination in the law itself, a representative of the Ministry of Finance stated as under during evidence:-

“There are 8 to 12 elected members. There are four nominated members – one member is from the IRDA and three members are to be nominated by the Government from different disciplines. Here, I would like to simply point out that in the case of the Institute of Chartered Accountants of India, the Institute of Company Secretaries of India and the Institute of Cost and Works Accountants of India, the number of elected Members are 24 members for ICAI, 12 members for ICWAI and 12 members for ICSI. Out of the total, 20 to 25 per cent are nominated by the Government. It is there in the statute today. They have proposed an amendment that 25 per cent of the total members have to be nominated by the Government. The amendment is already being

processed by the Department of Company Affairs. In the revised strength, the Council will have 30 elected members in the case of ICAI, 15 elected members in the case of ICSI and 15 elected members in the case of ICWAI. The Central Government will nominate 10 members in the case of ICAI, 5 members in the case of ICWAI and 5 members in the case of ICSI. Against a maximum of 12 elected members, we have kept four members for nomination. We have not changed it.”

42. In reply to a query on the proposal to have as many as four Government nominees on the Council, including one person from IRDA, and that too without any mandatory consultation with the Council, the Secretary, Ministry of Finance, inter alia, stated during evidence:

“...it is mentioned that they will have knowledge in the field of life insurance, general insurance, finance, economics, law etc... the purpose of this really is to see that the Council is represented by a body of people who has some knowledge of the subject because election will, of course, throw up people who are knowledgeable, but this ensures that people have definite, precise knowledge in these respective fields. That is why it has been put. It is not to exercise control *per se* because they will be people with specific knowledge in these fields of activity.”

43. Emphasising on the need to ensure that the proposed Institute of Actuaries functions as a Self Regulatory Organisation (SRO), on the specific

issue of Government nominees in the Council in terms of Clause 12(b)(i) and (ii), the IRDA, in their memorandum, inter alia, submitted as follows:-

“We suggest that the Council should be vested with the powers to nominate members instead of empowering the Government to nominate members. To ensure that the Council does not misuse this power, it may be provided that not more than 3 or 4 members can be nominated by the Council from any of the following: IRDA, SEBI, RBI, Government of India, ICAI and any other Regulatory Body in the Financial Sector. The Council will decide which of the Institutions they would approach for nomination and the selection of the person should be left to the Institutions.”

44. On the method or procedure for representation of Government nominees in the Council, the Chairman, IRDA, stated during evidence:

“With regard to the nominated members, the suggestion that I have made is that there can be a pool. There may be a number of institutions, but we limit what those institutions are. The institution will decide what institution is required for their particular profession. For example, today, if the pension is going to come up in a big way and the actuaries are going to be associated in a large way with the pension activity, in that particular year the ASI would say, we would like to have some representative from the Pension Regulatory Authority. In one year, it may be IRDA, it may be Government but if they are working very closely on the asset

liability match, they might like to have somebody from the ICAI. Like that, they will decide what are the institutions from whom they would like to have representations for that particular term, make a representation to the Government and then say, please make a representation to the head of that particular office. Who should be nominated is entirely left to the head of that particular office. They are not going to say 'X' or 'Y' should be made member. But we want a representation from this institution. The head of the institution will decide who should represent that particular organisation.”

45. Asked to furnish their opinion on the suggestion mooted by IRDA to allow the proposed Council to have a say in the selection of Members to be nominated by way of consultation or by allowing the Council to select bodies such as IRDA, SEBI etc., who in turn would propose or nominate the members to the Council, the Ministry, in their post-evidence reply stated:

“This observation has been duly deliberated upon. It may be stated that the Government usually consults the Statutory bodies and other stakeholders before nominating its representatives to such bodies and it might make the process rigid and time consuming if such a consultation is made mandatory in the Act itself. Besides, Government nominees are responsible for taking care of policies in the working of statutory bodies. Thus, clause 12(2)(b)(ii) of the Bill may be retained as such. The suggestion regarding consultation shall be kept in view while prescribing the procedure through rules.”

46. The Committee note that in terms of Clause 12 (2) (b) (i) and (ii) one person ‘from the Insurance Regulatory and Development Authority’ and three persons ‘having knowledge in the field of life

insurance, general insurance, finance, economics, law, accountancy or any other discipline' which may be considered to be useful would be nominated by the Central Government to serve on the Council of the Institute of Actuaries. The proportion of nominee members in the Council – whose total strength may, in terms of Clause 12 (2) (a), vary from a minimum of eight and not more than twelve persons elected from amongst fellow members of the Institute – is said to be in consonance with the percentage of nominee members proposed for the Councils of the Institute of Chartered Accountants, Company Secretaries and Cost and Works Accountants.

47. While the proposal to keep the proportion of nominee members in the Council of the Institute of Actuaries in line with that of the Councils of other professional bodies such as that of the Chartered Accountants is understandable, what the Committee do not find to be tenable is the Ministry's reluctance to prescribe in the proposed law, the 'procedure of nomination' to the Council which provides for a mandatory system of consultation. Though the IRDA as well as the ASI have *inter alia* emphasised on the need to put in place a system of consultation in the matter of selection of Government nominees to serve on the Council, the Ministry have stated that to have such a system prescribed in the proposed Bill would make the process 'rigid and time consuming'. The Ministry have, however informed that the Government 'usually consults the Statutory bodies and other stakeholders before nominating its representatives to such bodies'. The Ministry have also informed that the emphasis paid by the Committee in ensuring consultation would be kept in mind while prescribing the procedure of selecting Government nominees to serve on the Council through rules. The Committee desire that if not by way of law, the rules relating to the procedure for selection



of Government nominees in the Council should inevitably provide for a mandatory system of consultation.

**(ii) Term of Office of Nominated Members:**

48. Clause 12(5), which relates to the term of office of the members nominated to the Council by the Central Government reads as under:

“Any person nominated under clause (b) of sub-section (2) shall hold office during the pleasure of the President for a period of five years from the date of nomination and shall be eligible for re-nomination.”

49. The term ‘President’ as inferring to mean the ‘President of the Council’ occurs in several of the provisions of the Bill. As the phrase ‘during the pleasure of the President’ as shown in Clause 12(5) inferred a reference to the ‘President of India’ and not to the ‘President of the Council’, the Committee, during the course of evidence, sought to know whether it was not necessary to add the words, “of India” after the word, “President” in Clause 12 (5).

50. In response to the query posed, a representative of the Ministry of Finance stated:

“It seems we have missed this. I got it. We have to mention it in the definition itself that what do we mean by President wherever it is used in the Bill.”

51. Consequent to examining the matter further, the Ministry, in their post evidence reply informed that it was proposed to revise Clause 12(5) on the term of nominated members to read as under:

“Any person nominated under clause (b) of sub-section (2) shall hold office for a period of five years from the date of

his nomination unless removed earlier by the Central Government:

Provided that he shall be given an opportunity of being heard before such removal.”

52. The Committee observe that in terms of the provisions of Clause 12 (5), any person nominated by the Central Government to serve on the Council under Clause (b) of sub section (2) ‘ shall hold office during the pleasure of the President’. Though the intended reference in the clause is to the President of India, it could be construed to refer to the President of the Council. This is so, mainly because the expression, ‘President’ as intending to refer to the President of the Council occurs in several provisions of the Bill. Upon questioning in this regard, the representative of the Ministry admitted before the Committee that they had ‘missed this point’ and that the meaning of the expression, ‘President’ as it occurs in various provisions would be defined in clear terms in the Bill. The Ministry subsequently proposed to reword the provisions of Clause 12 (5) by withdrawing the reference to the President and instead stipulate that a nominated member of the Council ‘shall hold office for a period of five years from the date of his nomination unless removed earlier by the Central Government’. The Committee, while expressing agreement with the rewording of the provisions of Clause 12(5) proposed by the Ministry can not also help noting that there has been an element of sloppiness in formulating the provisions. The Committee also desire that the Government assess, in clear terms, the need for defining the expression ‘President’ as it occurs in the various provisions of the Actuaries Bill, 2005.

Clause 22: (Finances of Council)

53. Clause 22 reads as under:-

“(1) There shall be established a fund under the management and control of the Council into which shall be paid all moneys (including donations and grants) received by the Council and out of which shall be met all expenses and liabilities incurred by the Council.

(2) The Council may invest any money for the time being standing to the credit of the fund in any Central or State Government security as it may deem prudent consistent with the considerations of security of such investments and maximum returns thereon.

(3) The Council shall keep proper accounts of the fund distinguishing capital account from revenue account.

(4) The annual accounts of the Institute shall be subject to audit by a Chartered Accountant in practice within the meaning of the Chartered Accountants Act, 1949 (38 of 1949) to be appointed annually by the Council:

Provided that no member of the Council who is a Chartered Accountant or a person who is in partnership with such member shall be eligible for appointment as an auditor under this sub-section.

(5) As soon as may be practicable at the end of each year, but not later than the 30th day of September of the year next following, the Council shall cause to be published in the Gazette of India, a copy of the audited accounts and the report of the Council for that year and copies of

the said accounts and report shall be forwarded to the Central Government and to all the members of the Institute.

(6) The Council may borrow from a scheduled bank, as defined in the Reserve Bank of India Act, 1934, (2 of 1934.) or from any public financial institution--

(a) any money required for meeting its liabilities on capital account on the security of the fund or on the security of any other asset, for the time being belonging to it; or

(b) for the purpose of meeting current liabilities, pending the receipt of income, by way of temporary loan or overdraft.

Explanation.--The expression "public financial institution" means a financial institution specified in section 4A of the Companies Act, 1956. (1 of 1956.)”

54. The Committee, during the course of evidence sought to know the rationale for seeking to restrict investment of the credits to the Council's fund to Central and State Government securities [in terms of Clause 22(2)] and why prudent investments - which could be with the prior approval of the Central Government - in other money market instruments which may fetch higher returns could not be allowed to made.

55. In this regard, the Ministry in their written reply submitted as below :-

“As per Clause 22(2) the Council may invest the corpus of ASI in Central and State Government Securities ‘for the time being’ only till the institute is set up and starts its operation.”

56. The Ministry subsequently reconsidered the matter and informed, in a written response, that it was proposed to reword clause 22(2) on investment of funds to read as under:

“(2) The Council may invest any money for the time being standing to the credit of the fund in any security as it may deem prudent consistent with the considerations of security of such investments and maximum returns thereon.”

“Explanation:- “Securities” has the meaning assigned to it in section 2 of the Securities Contracts (Regulation) Act, 1956 (42 of 1956” as amended from time to time.”

57. The Committee observe that Clause 22 (2) *inter alia* provides that the Council may ‘invest any money for the time being standing to the credit of the fund in any Central or State Government security’. Questioned as to why it is sought to restrict the investment of the corpus of funds to Central and State Government securities, the Ministry responded by informing that by using the phrase ‘for the time being’ in the Clause, it was intended to mean that the prescribed pattern of investment would be a transitional measure till such time

the Institute of Actuaries is set up and commences its operations. The Ministry have further – after examining the provisions in detail – informed the Committee that they propose to amend clause 22 (2) *inter alia* by stipulating that the corpus of funds could be invested prudently in any ‘security’ as meant under section 2 of the Securities Contracts (Regulations) Act, 1956. The Committee express agreement with the modification of the provisions of Clause 22 (2) as proposed by the Ministry.

58. The Committee also feel that the meaning of the term ‘for the time being’ relating to the pattern of investment to be followed in the interim to the setting up of the Council, could be made more specific by replacing these words with ‘till such time the Council is set up and commences its operations’. The Committee therefore, desire that the Government consider amending Clause 22 (2) to specify in clear terms that the pattern of investment prescribed under the provisions would be applicable till such time the Council is set up.

NEW DELHI;  
KHANDURI  
25 August, 2005  
3 Bhadrapada, 1927(Saka)

MAJ. GEN. (RETD.) B.C.  
*Chairman,*  
Standing Committee on Finance

**MINUTES OF THE THIRTY-SEVENTH SITTING OF STANDING COMMITTEE ON  
FINANCE (2004-05)**

The Committee sat on Wednesday, 13<sup>th</sup> July, 2005 from 1030 to 1200 hrs.

**PRESENT**

**Maj. Gen (Retd.) B.C. Khanduri - Chairman**

**MEMBERS**

**LOK SABHA**

2. Shri Jaswant Singh Bishnoi
3. Shri Bhartruhari Mahtab
1. Shri Bir Singh Mahato
2. Shri Rupchand Pal
3. Shri K.S. Rao
4. Shri Lakshman Seth
5. Shri G.M. Siddeshwara
6. Shri Ajit Singh
7. Shri Magunta Sreenivasulu Reddy

**RAJYA SABHA**

8. Shri R.P. Goenka
9. Shri M. Venkaiah Naidu
10. Shri Yashwant Sinha
11. Shri Chittabrata Majumdar
12. Shri C. Ramachandraiah
13. Shri Mangani Lal Mandal

**SECRETARIAT**

1. Dr.(Smt.) P.K. Sandhu - Additional Secretary
2. Shri R.K. Jain - Deputy Secretary
3. Shri T.G. Chandrasekhar - Under Secretary

**WITNESSES**

**Ministry of Finance (Department of Economic Affairs – Insurance Division)**

1. Shri A.K. Jha, Secretary (Economic Affairs)

2. Shri Vinod Rai, Additional Secretary(Financial Sector)
3. Shri G.C. Chaturvedi, Joint Secretary (Banking and Insurance)
4. Shri Lalit Kumar, Deputy Secretary (Insurance)

2. At the outset, the Chairman welcomed the representatives of the Ministry of Finance (Department of Economic Affairs – Insurance Division) to the sitting of the Committee and invited their attention to the provisions contained in the Direction 55 of the Directions by the Speaker.

3. Then the representatives of the Ministry of Finance (Department of Economic Affairs – Insurance Division) briefed the Committee on the various provisions contained in the Actuaries Bill, 2005. Members asked clarificatory questions which were replied to by the representatives.

4. A verbatim record of proceedings has been kept.

**The witnesses then withdrew**

*The Committee then adjourned*



## Minutes of the Thirty-Ninth sitting of Standing Committee on Finance( 2004-05)

The Committee sat on Friday, 15<sup>th</sup> July, 2005 from 1030 to 1215 hrs

**PRESENT**

**Maj. Gen (Retd.) B.C. Khanduri - Chairman**

**MEMBERS**

### **LOK SABHA**

2. Shri Bhartruhari Mahtab
3. Dr. Rajesh Kumar Mishra
4. Shri Madhusudan Mistry
5. Shri Shriniwas D. Patil
6. Shri Jyotiraditya Madhavrao Scindia

### **RAJYA SABHA**

7. Shri S.P.M. Syed Khan
8. Shri C. Ramachandraiah
9. Shri Mangani Lal Mandal

### **SECRETARIAT**

1. Dr.(Amt.) P.K. Sandhu - Additional Secretary
2. Shri R.K. Jain - Deputy Secretary
3. Shri T.G. Chandrasekhar - Under Secretary

**WITNESSES**

### **Actuarial Society of India**

Shri Liyaquat Khan, President

### **Life Insurance Corporation of India**

1. Shri A.K. Shukla, Chairman
2. Shri G.N. Agarwal, Chief (Actuarial)

### **Insurance Regulatory and Development Authority**

1. Shri C.S. Rao, Chairman
2. Shri P.A. Balasubramanian, Consulting Actuary
3. Shri K. Subrahmanyam, Executive Director (Actuary)

2. At the outset, the Chairman welcomed the witnesses from Actuarial Society of India, Life Insurance Corporation of India and Insurance Regulatory and Development Authority to the sitting of the Committee and invited their attention to the provisions contained in the Direction 55 of the Directions by the Speaker.

3. Then the Committee heard the views of the witnesses on the various provisions of the Actuaries Bill, 2005. Members asked clarificatory questions which were replied to by the witnesses. The Chairman, then, directed them that the information with regard to queries of the Members which were not readily available might be furnished to the Committee later on.

4. The evidence was concluded

5. A verbatim record of proceedings has been kept.

**The witnesses then withdrew**

*The Committee then adjourned*

**MINUTES OF THE FORTIETH SITTING OF STANDING COMMITTEE ON  
FINANCE (2004-05)**

The Committee sat on Monday, 1<sup>st</sup> August, 2005 from 1500 to 1615 hours.

PRESENT

**Maj. Gen (Retd.) B.C. Khanduri - Chairman**

MEMBERS

**LOK SABHA**

32. Shri Jaswant Singh Bishnoi
33. Shri Bhartruhari Mahtab
34. Shri Shyama Charan Gupta
35. Shri A. Krishnaswamy
36. Dr. Rajesh Kumar Mishra
37. Shri Madhusudan Mistry
38. Shri Rupchand Pal
39. Shri K.S. Rao
40. Shri G.M. Siddeshwara

**RAJYA SABHA**

41. Shri S.P.M. Syed Khan

**SECRETARIAT**

- |                            |   |                      |
|----------------------------|---|----------------------|
| 1. Dr. (Smt.) P.K. Sandhu  | - | Additional Secretary |
| 2. Shri R.K. Jain          | - | Deputy Secretary     |
| 3. Shri T.G. Chandrasekhar | - | Under Secretary      |

**WITNESSES**

1. Shri A.K. Jha, Secretary (Economic Affairs)
2. Shri G.C. Chaturvedi, Joint Secretary (Banking & Insurance)
3. Shri Lalit Kumar, Deputy Secretary (Insurance)

2. At the outset, the Chairman welcomed the representatives of the Ministry of Finance (Department of Economic Affairs) to the sitting of the Committee and invited their attention to the provisions contained in direction 55 of the Directions by the Speaker.

3. The Committee then took oral evidence of representatives of the Ministry of Finance (Department of Economic Affairs) on the Actuaries Bill, 2005.

4. Thereafter, the Chairman asked the representatives of Ministry of Finance to furnish notes on certain points raised by the Members to which replies were not readily available with them during the discussion.

5. The evidence was concluded.

6. A verbatim record of proceedings has been kept.

The witnesses then withdrew

7. XX XX XX XX

The Committee then adjourned.

Minutes of the Third sitting of Standing Committee on Finance (2005-06)  
The Committee sat on Monday, 22<sup>nd</sup> August, 2005 from 1500 to 1630 hrs.

PRESENT

Maj. Gen (Retd.) B.C. Khanduri - Chairman

MEMBERS

LOK SABHA

2. Shri Gurudas Dasgupta
3. Shri A. Krishnaswamy
4. Shri Rupchand Pal
5. Shri Shriniwas D. Patil
6. Shri K.S. Rao
7. Shri Lakshman Seth
8. Shri G.M. Siddeshwara
9. Shri Magunta Sreenivasulu Reddy

RAJYA SABHA

10. Shri Chittabrata Majumdar
11. Shri C. Ramachandraiah

SECRETARIAT

1. Dr.(Smt.) P.K. Sandhu - Additional Secretary
2. Shri R.K. Jain - Deputy Secretary

2.	XX	XX	XX	XX	XX
3.	XX	XX	XX	XX	XX
4.	XX	XX	XX	XX	XX
5.	XX	XX	XX	XX	XX

6. Thereafter, the Committee considered and adopted the draft reports on (i) Action taken by the Government on the recommendations contained in the First Report of the Committee on Demands for Grants (2004-05) of the Ministry of Finance (Departments of Economic Affairs, Expenditure and Disinvestment) and (ii) the Actuaries Bill, 2005 without any modification/amendment.

7. The Committee authorised the Chairman to finalise the Reports and to make verbal and other consequential changes arising out of the factual verification and present the same to both the Houses of Parliament.

The Committee then adjourned.

**THE ACTUARIES BILL, 2005**

**A  
BILL**

**PREAMBLE**

to provide for regulating and developing the profession of Actuaries and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:--

**CHAPTER I  
PRELIMINARY**

1. Short title, extent and commencement.—

(1) This Act may be called the Actuaries Act, 2005.

(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as reference to the coming in to force of that provision.

## 2. Definitions.

(1) In this Act, unless the context otherwise requires,--

(a) "Actuary" means a person skilled in determining the present effects of future contingent events or in finance modelling and risk analysis in different areas of insurance, or calculating the value of life interests and insurance risks, or designing and pricing of policies, working out the benefits, recommending rates relating to insurance business, annuities, insurance and pension rates on the basis of empirically based tables and includes a statistician engaged in such technology, taxation, employees' benefits and such other risk management and investments;

(b) "Actuarial Society" means the Actuarial Society of India registered under the Societies Registration Act, 1860 and the Bombay Public Trusts Act, 1950; (21 of 1860 Bombay Act No. XXXIX of 1950.)

(c) "appointed day" means the date on which the Institute is constituted under sub-section (1) of section 3;

(d) "Authority" means the Appellate Authority referred to in section 32;



(e) "Board" means the Quality Review Board constituted under sub-section (1) of section 44;

(f) "Council" means the Council of the Institute as referred to in section 12;

(g) "fellow" means a fellow member of the Institute;

(h) "Institute" means the Institute of Actuaries of India constituted under section 3;

(i) "member" means an individual whose name appears in the register of members maintained by the Institute;

(j) "prescribed" means prescribed by rules made under this Act;

(k) "register" means the register of members maintained by the Institute under this Act;

(l) "specified" means specified by regulations made under this Act;

(m) "Tribunal" means a Tribunal established under sub-section (1) of section 16;

(n) "year" means the period commencing on the 1st day of April of any year and ending on the 31st day of March of the succeeding year.

(2) Save as otherwise provided in this Act, a member of the Institute shall be deemed "to be in practice" when individually or in partnership with Actuaries in practice as a member or an employee of a company, he, whether or not in consideration of remuneration received or to be received,--

(i) engages himself in actuarial profession; or

(ii) offers to perform or performs services involving the application of actuarial techniques in the fields of insurance, pension, investment, finance and management; or

(iii) renders such other services as, in the opinion of the Council, are or may be rendered by an actuary in practice; or

(iv) is in employment of a person engaged in one or more of the activities mentioned in clauses (i), (ii) and (iii) above;

and the words "to be in practice" with their grammatical variations and cognate expressions shall be construed accordingly.

**CHAPTER II**  
**INSTITUTE OF ACTUARIES OF INDIA**

3. Incorporation of Institute

(1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint, all persons whose names are entered in the register of the Actuarial Society at the commencement of this Act and all persons who may thereafter have their names entered in the register to be maintained under this Act, so long as they continue to have their names borne on the register, are hereby constituted a body corporate by the name of the Institute of Actuaries of India and all such persons shall be known as members of the Institute.

(2) The Institute shall have perpetual succession and a common seal and shall have power to acquire, hold and dispose of property, both movable and immovable, and shall by its name sue or be sued.

(3) The head office of the Institute shall be situated at such place as may be decided by the Central Government.

4. Transfer of assets, liabilities, etc., of Actuarial Society.

On the appointed day,--

(a) all the assets and liabilities of the Actuarial Society shall stand transferred to, and vested in, the Institute;

Explanation.-- The assets of the Actuarial Society shall be deemed to include all rights and powers and all properties, whether movable or immovable, including, in particular, cash balances, deposits and all other interests and rights in, or arising out of, such properties as may be in the possession of the said Society and all books of accounts and other documents relating to the same; and liabilities shall be deemed to include all debts, liabilities and obligations of whatever kind;

(b) without prejudice to the provisions of clause (a), all debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for the Actuarial Society immediately before that day, for or in connection with the purpose of the said Society, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the Institute;

(c) all sums of money due to the Actuarial Society immediately before that day shall be deemed to be due to the Institute; and

(d) all suits and other legal proceedings instituted or which could have been instituted by or against the Actuarial Society immediately before that day may be continued or may be instituted by or against the Institute.

## 5. Objects of Institute

The objects of the Institute shall be to --

(a) promote, uphold and develop the standards of professional education, training, knowledge, practice and conduct amongst Actuaries;

(b) promote the status of the Actuarial profession;

(c) regulate the practice by the members of the profession of Actuary;

(d) promote, in the public interest, knowledge and research in all matters relevant to actuarial science and its application; and

(e) do all such other things as may be incidental or conducive to the above objects or any of them.

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6. Entry of names in register

(1) Any of the following persons shall be entitled to have his name entered in the register, namely:--

(a) any person who immediately before the appointed day was an associate or a fellow (including an honorary fellow) of the Actuarial Society;

(b) any person who has passed the examination conducted by the Actuarial Society and has completed training either as specified by the said Society or as specified by the Council, except any such person who is not a permanent resident of India;

(c) any person who has passed such examination and completed such training, as may be specified for membership of the Institute;

(d) any person who has passed such other examination and completed such other training outside India as is specified as being equivalent to the examination and training specified under this Act for membership of the Institute:

Provided that in the case of any person belonging to any of the classes mentioned in this sub-section who is not permanently residing in

India, the Central Government or the Council may impose such further conditions as it may deem necessary or expedient in the public interest.

(2) Every person mentioned in clause (a) of sub-section (1) may have his name entered in the register without the payment of any entrance fee.

(3) Every person belonging to any of the classes mentioned in clauses (b), (c) and (d) of sub-section (1) shall have his name entered in the register on an application being made and granted in the specified manner and on payment of such fees, as may be specified.

(4) The Council shall take such steps as may be necessary for the purpose of having the names of all persons belonging to the class mentioned in clause (d) of sub-section (1) entered in the register before the appointed day.

(5) Notwithstanding anything contained in this section, the Council may confer on any person honorary fellow membership, if the Council is of the opinion that such person has made a significant contribution to the profession of Actuary and thereupon the Council shall enter the name of such person in the register but such person shall not have any voting rights in any election or meetings of the Institute and shall not also be required to pay any fee to the Institute.

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## 7. Associates and fellows.

(1) The members of the Institute shall be divided into two classes designated respectively as associates and fellows.

(2) Any person other than a person to whom the provisions of subsection (3) apply, shall, on his name being entered in the register, be deemed to have become an associate and as long as his name remains so entered, shall be entitled to use the letters "AIAI" after his name to indicate that he is an associate.

(3) Any person who was a fellow of the Actuarial Society and who is entitled to have his name entered in the register under clause (a) of subsection (1) of section 6 shall be entered in the register as a fellow.

(4) Any person whose name is entered in the register as fellow shall, so long as his name remains so entered, be entitled to use the letters "FIAI" after his name to indicate that he is a fellow.

#### 8. Honorary, affiliate and student members.

(1) The Council may choose, in such manner as may be specified, any person of eminence in matters relating to and of interest to the profession of Actuary as an honorary member of the Institute provided that he is not practicing as an Actuary.

(2) Any person, who is a fellow member, or is a holder of membership considered equivalent to the fellow membership of the Institute, of any other institution similar to the Institute, whether within or outside India, may be admitted as an affiliate member for such period, and on such terms and conditions as may be specified.

(3) Any person who enrolls himself for examination of the Institute, and possesses such academic qualifications as may be specified, may be admitted as a student member of the Institute on such terms and conditions as may be specified.

(4) An honorary member or an affiliate member or a student member shall have no right to vote on any matter or resolution in any meeting of the Institute.

9. Certificate of practice.

(1) No member of the Institute shall be entitled to practice, unless he has obtained from the Council a certificate of practice.

(2) A member who desires to be entitled to practice shall make an application in such form and pay such annual fee, for certificate of practice as may be specified and such fee shall be payable on or before the first day of April in each year.

(3) The certificate of practice obtained under sub-section (1) may be cancelled by the Council under such circumstances as may be specified.

10. Members to be known as Actuaries.

Every member of the Institute in practice shall, and any other member may, use the designation of an Actuary and no member using such designation shall use any other description whether in addition thereto or in substitution therefor:

Provided that nothing contained in this section shall be deemed to prohibit any such member from adding any other description or letters to his name, if entitled thereto, to indicate membership of such other Institute, whether in India or elsewhere, as may be recognised in this behalf by the Council, or any other qualification that he may possess, or to prohibit a



firm, all the partners of which are members of the Institute and in practice, from being known by its firm name as Actuaries.

11. Disqualifications.

Notwithstanding anything contained in section 6, a person shall not be entitled to have his name entered in, or borne on, the register if he-

(a) has not attained the age of twenty-one years at the time of his application for the entry of his name in the register; or

(b) is of unsound mind and stands so adjudged by a competent court; or

(c) is an undischarged insolvent; or

(d) being a discharged insolvent, has not obtained from the court a certificate stating that his insolvency was caused by misfortune and without any misconduct on his part; or

(e) has been convicted by a competent court whether within or outside India, of an offence involving moral turpitude and punishable with imprisonment or of an offence, not of a technical nature, committed by him in his professional capacity unless in respect of the offence committed he has either been granted a pardon or, on an application made by him in this behalf, the Central Government has, by an order in writing, removed the disqualification; or

(f) has been removed from the membership of the Institute on being found on inquiry to have been guilty of a professional or other misconduct:

Provided that a person who has been removed from the membership for a specified period shall not be entitled to have his name entered in the Register until the expiry of such period.

12. Composition of Council of Institute.

(1) There shall be a Council of the Institute for the management of the affairs of the Institute and for discharging the functions assigned to it by or under this Act.

(2) The Council shall be composed of the following persons, namely :--

(a) a minimum of eight and not more than twelve persons from amongst fellow members to be elected by the fellow and the associate members of the Institute in such manner as may be prescribed; and

(b) (i) one person from the Insurance Regulatory and Development Authority constituted under the Insurance Regulatory and Development Authority Act, 1999 (41 of 1999) nominated by the Central Government; and

(ii) not more than three persons having knowledge in the field of life insurance, general insurance, finance, economics, law, accountancy or any other discipline which in the opinion of the Central Government, would be useful to the Council, to be nominated in such manner as may be prescribed:

Provided that till such time as the Council is constituted under this Act, the Executive Committee of the Actuarial Society shall discharge all the functions and shall have all the powers of the Council.

(3) No person holding an office of profit under the Central Government or a State Government, as the case may be, shall be eligible for election to the Council under clause (a) of sub-section (2).

(4) One-third of the members of the Council referred to in clause (a) of sub-section (2) shall retire at every annual general meeting of the Institute by rotation but shall be eligible for re-election.

(5) Any person nominated under clause (b) of sub-section (2) shall hold office during the pleasure of the President for a period of five years from the date of nomination and shall be eligible for re-nomination.

### 13. Annual General meetings.

The Council shall every year hold an annual general meeting of the Institute to elect its members under clause (a) of sub-section (2) of section 12, or to discuss any matter which it deems fit, and not more than fifteen months shall elapse between the date of one annual general meeting of the Institute and that of the next:

Provided that from the appointed day the Institute may hold its first annual general meeting within a period of not more than eighteen months and if such general meeting is held within that period, it shall not be necessary for the Institute to hold any general meeting in that year:

Provided further that the Central Government may, for sufficient reasons, extend the time within which any general meeting shall be held.

#### 14. Re-election to Council.

(1) A member of the Council elected under clause (a) of sub-section (2) of section 12 shall be eligible for re-election but not for more than three consecutive terms.

(2) A member of the Council, who is or has been elected, as President under sub-section (1) of section 17, shall not be eligible for re-election as a member of the Council.

#### 15. Settlement of disputes regarding election.

In case of any dispute regarding any election under clause (a) of sub-section (2) of section 12, the aggrieved person may make an application within thirty days from the date of the declaration of the result of the election to the Council which shall forward the same forthwith to the Central Government.

#### 16. Establishment of Tribunal.

(1) On receipt of any application under section 15, the Central Government shall, by notification, establish a Tribunal consisting of a

Presiding Officer and two other Members to decide such dispute and the decision of such Tribunal shall be final.

(2) A person shall not be qualified for appointment,--

(a) as a Presiding Officer of the Tribunal unless he has been a member of the Indian Legal Service and has held a post in Grade I of the service for at least three years;

(b) as a Member unless he has been a member of the Council for at least one full term; and

(c) as a Member unless he holds the post of a Joint Secretary to the Government of India or any other post under the Central Government carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India.

(3) The terms and conditions of service of the Presiding Officer and Members of the Tribunal, their place of meetings, remuneration and allowances shall be such as may be prescribed.

(4) The expenses of the Tribunal shall be borne by the Council.

17. President, Vice-President and Honorary Secretary.

(1) The Council shall, at its first meeting, elect three of its members from amongst persons referred to in clause (a) of sub-section (2) of section 12, to be respectively the President, Vice-President and Honorary Secretary thereof, and as often as the office of the President, Vice-President and Honorary Secretary falls vacant, the Council shall choose another member in the same manner:

Provided that the Chairperson of the Council of the Actuarial Society shall continue to hold such office as President after the commencement of this Act, until such time as a President is elected under the provisions of this sub-section.

(2) The President shall be the Chief Executive Officer of the Council.

(3) The President, the Vice-President or the Honorary Secretary shall hold office for a period of two years from the date on which he is chosen provided that he continues to be a member of the Council.

(4) The President and the Vice-President shall, notwithstanding the expiration of his terms, continue to hold office until his successor enters upon his office.

(5) In the event of occurrence of any vacancy in the office of the President, the Vice-President shall act as the President until a new President is elected in accordance with the provisions of this section to fill such vacancy and enters upon his office.

(6) When the President is unable to discharge his functions owing to absence, illness or any other cause, the Vice-President shall discharge his functions until the President resumes his duties.

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18. Resignation from membership and filling up of casual vacancies.

(1) Any member of the Council may at any time resign his membership by writing under his hand addressed to the President, and the seat of such member shall become vacant when such resignation is accepted and notified by the Council.

(2) A member of the Council, other than a member nominated under clause (b) of sub-section (2) of section 12 shall be deemed to have vacated his seat if he is declared by the Council to have been absent without sufficient reason from three consecutive meetings of the Council, or of any of the Committees constituted by the Council, and of which he is a member or if his name is, for any cause, removed from the register under the provisions of sections 24 and 30.

(3) If the seat of a member becomes vacant before the expiry of his term of membership, the resulting casual vacancy may be filled up by the Council in such manner as may be specified:

Provided that any person filling the casual, vacancy shall hold the membership of the Council till vacancy is filled up in accordance with clause (a) of sub-section (2) of section 12.

(4) No act done by the Council shall be called in question on the ground merely of the existence of any vacancy in, or defect in the constitution of the Council.

## 19. Functions of Council.

(1) The duty of carrying out the functions under the provisions of this Act shall be vested in the Council.

(2) in particular and without prejudice to the generality of the foregoing power, the functions of the Council shall include--

(a) the holding of examination of the candidates for enrolment and specifying fees therefor;

- (b) the specifying of qualifications for entry in the register;
- (c) the recognition of foreign qualifications and training for the purposes of enrolment;
- (d) the granting of or refusal to grant the certificate of practice under this Act;
- (e) the maintenance and publication of a register of persons qualified to practice as Actuaries;
- (f) the levy and collection of fees from members, students, examinees and other persons;
- (g) the removal of names from the register and the restoration to the register of names which have been removed;
  
- (h) the regulation and maintenance of the status and standard of professional qualifications of members of the Institute;
- (i) to issue guidelines for the observance of the members, including the student members;
- (j) to receive gifts, grants, donations or benefactions from the Central or State Governments and to receive bequests, donations and transfer of movable or immovable properties from testators, donors or transferors, as the case may be;
- (k) co-operating with educational or other institutions in any part of the world having objects wholly or partly similar to those of the Institute by exchange of members and generally in such manner as may be conducive to achievement of their common objects;
- (l) instituting and awarding fellowships, scholarships, prizes and medals;
- (m) giving gifts, grants, donations or benefactions to other institutions or bodies having objects similar to those of the Institute;



(n) carrying out, by financial assistance to persons other than members of the Council, or in any other manner, research in the actuarial science;

(o) the maintenance of a library and publication of books, journals and periodicals relating to actuarial science;

(p) the exercise of disciplinary powers conferred by this Act;

(q) establishing such regional council or councils as may be decided from time to time and fixing their headquarters; and

(r) doing all such things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the Institute.

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20. Staff, remuneration and allowances.

(1) For the efficient performance of its functions, the Council may--

(a) appoint an Executive Director, a Treasurer and such other officers and employees as it deems necessary and fix their salaries, fees, allowances and other conditions of service; and

(b) fix the allowances of the President, the Vice-President, the Honorary Secretary and other members of the Council and its Committees, in such manner as may be specified.

(2) The Executive Director of the Council shall be entitled to participate in the meetings of the Council but shall not be entitled to vote thereat.

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## 21. Committees of Council.

(1) The Council may constitute such committees from amongst its members, and co-opt therein persons who are not members of the Institute, as it deems necessary for the purpose of carrying out the provisions of this Act.

(2) Every committee constituted under this section shall elect its own Chairman :

Provided that--

(i) where the President is a member of such committee, he shall be the Chairman of such committee, and in his absence, the Vice-President, if he is a member of such committee, shall be its Chairman; and

(ii) where the President is not a member of such committee but the Vice-President is a member, he shall be its Chairman.

(3) The committees shall exercise such functions and be subject to such conditions as may be specified.

## 22. Finances of Council.

(1) There shall be established a fund under the management and control of the Council into which shall be paid all moneys (including donations and grants) received by the Council and out of which shall be met all expenses and liabilities incurred by the Council.

(2) The Council may invest any money for the time being standing to the credit of the fund in any Central or State Government security as it

may deem prudent consistent with the considerations of security of such investments and maximum returns thereon.

(3) The Council shall keep proper accounts of the fund distinguishing capital account from revenue account.

(4) The annual accounts of the Institute shall be subject to audit by a Chartered Accountant in practice within the meaning of the Chartered Accountants Act, 1949 (38 of 1949) to be appointed annually by the Council:

Provided that no member of the Council who is a Chartered Accountant or a person who is in partnership with such member shall be eligible for appointment as an auditor under this sub-section.

(5) As soon as may be practicable at the end of each year, but not later than the 30th day of September of the year next following, the Council shall cause to be published in the Gazette of India, a copy of the audited accounts and the report of the Council for that year and copies of the said accounts and report shall be forwarded to the Central Government and to all the members of the Institute.

(6) The Council may borrow from a scheduled bank, as defined in the Reserve Bank of India Act, 1934, (2 of 1934.) or from any public financial institution--

(a) any money required for meeting its liabilities on capital account on the security of the fund or on the security of any other asset, for the time being belonging to it; or

(b) for the purpose of meeting current liabilities, pending the receipt of income, by way of temporary loan or overdraft.

Explanation.--The expression "public financial institution" means a financial institution specified in section 4A of the Companies Act, 1956. (1 of 1956.)

## CHAPTER III

### REGISTER OF MEMBERS

#### 23. Register.

(1) The Council shall maintain in the specified manner a register of the members of the Institute.

(2) The register shall include the following particulars about every member of the Institute, namely :--

(a) his full name, date of birth, domicile, residential and professional addresses;

(b) the date on which his name is entered in the register;

(c) his qualifications;

(d) whether he holds a certificate of practice; and

(e) any other particulars which may be specified.

(3) The Council shall cause to be published in such manner as may be specified a list of members as on the 1st day of April each year, and shall, if requested to do so by any such member, send him a copy of such list, on payment of such amount as may be specified.

(4) Every member of the Institute shall, on his name being entered in the register, pay such annual membership fee as may be specified by the Council.

24. Removal of name from Register.

The Council may, by order, remove from the register the name of any member of the Institute---

(a) who is dead; or

(b) from whom a request has been received to that effect; or

(c) who has not paid any specified fee required to be paid by him; or

(d) who is found to have been subject to, at the time when his name was entered in the register, or who at any time thereafter has become subject to, any of the disqualifications mentioned in section 11; or

(e) who for any other reason has ceased to be entitled to have his name borne on the register.

25. Re-entry in register.

The Council may, re-enter the name of a member, whose name has been removed from the register for reasons mentioned in clauses (b), (c), (d) and (e) of section 24, by an order, and on paying such fees, and after satisfying such conditions and requirements as may be specified.

## CHAPTER IV

### MISCONDUCT

#### 26. Disciplinary Committee.

(1) The Council shall constitute a Disciplinary Committee consisting of the President or the Vice-President of the Council as the Presiding Officer and two members of the Council elected by the Council and two members to be nominated by the Central Government from amongst the persons of eminence having experience in the field of law, education, economics, business, finance, accountancy or public administration :

Provided that the Council may constitute more regional Disciplinary Committees as and when it deems fit.

(2) The Disciplinary Committee in making the inquiry under the provisions of this Act shall follow such procedure and submit the report to the Council within such time as may be prescribed.

#### 27. Appointment of Prosecution Director.

(1) The Council may, by notification, appoint a Prosecution Director and such other employees for making inquiries in respect of any information or complaint received by it under the provisions of this Act.

(2) In order to make inquiries under the provisions of this Act, the Prosecution Director shall follow such procedures as may be prescribed.

28. Authority, Council, Disciplinary Committee and Prosecution Director to have power of civil court.

For the purposes of an inquiry under the provisions of this Act, the Authority, the Council, the Disciplinary Committee and the Prosecution Director shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908, (5 of 1908) in respect of the following matters, namely:--

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) the discovery and production of any document; and

(c) receiving evidence on affidavit.

29. Action by Council on Disciplinary Committee's report.

(1) On receipt of a report from the Disciplinary Committee, if the Council is satisfied that the member of the Institute is guilty of any

professional or other misconduct, it shall record its findings accordingly and shall proceed in accordance with the provisions of section 30.

(2) In case the Council is not satisfied with the report of the Disciplinary Committee and is of the opinion that it requires further inquiry, it may refer the report again to the Disciplinary Committee for such further inquiry as may be directed through an order of the Council.

(3) If the Council disagrees with the findings of the Disciplinary Committee, it may direct the Prosecution Director to make an appeal to the Authority.

### 30. Member to be afforded opportunity of being heard.

Where the Council is of the opinion that a member is guilty of a professional misconduct mentioned in the Schedule, it shall afford to the member a reasonable opportunity of being heard before making any order against him and may thereafter take any one or more of the following actions, namely : --

(a) reprimand the member; or

(b) remove the name of the member from the register permanently or for such period, as it thinks fit.



Explanation.--For the purposes of this section "member of the Institute" includes a person who was a member of the Institute on the date of the alleged misconduct although he has ceased to be a member of the Institute at the time of the inquiry.

31. Professional misconduct defined.

For the purpose of this Act, the expression "professional misconduct" shall be deemed to include any act or omission mentioned in the Schedule or as may be prescribed, but nothing in this section shall be construed to limit or abridge in any way the power conferred or duty cast on the Council to inquire into the conduct of any member of the Institute under any other circumstances.

## CHAPTER V

### APPEALS

#### 32. Constitution of Authority.

The Appellate Authority constituted under sub-section (1) of section 22 A of the Chartered Accountants Act, 1949, (38 of 1949) shall be deemed to be the Appellate Authority for the purposes of this Act subject to the modification that for clause (b) of said sub-section (1), the following clause has been substituted, namely:--

"(b) the Central Government shall, by notification appoint two part-time Members from amongst the persons who have been members of the Council of the Institute of Actuaries for at least one full term;"

#### 33. Term of Members of Authority.

A person appointed as a Member shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-seven years, whichever is earlier.

#### 34. Allowances and conditions of services of Members of Authority.

(1) The allowances payable to, and other terms and conditions of service of the Members shall be such as may be prescribed.

(2) The allowances to the Members shall be paid by the Council in such manner as may be prescribed.

35. Procedure, etc., of Authority.

The provisions of section 22D and section 22F of the Chartered Accountants Act, 1949 (38 of 1949) shall apply to the Appellate Authority in the discharge of its functions under this Act as they apply to it in the discharge of its functions under the Chartered Accountants Act, 1949.

36. Officers and other staff of Authority.

(1) The Council shall make available to the Authority such officers and other staff members as may be necessary for the efficient performance of the functions of the Authority.

(2) The salaries and allowances and conditions of service of the officers and other staff members made available to the Authority shall be such as may be specified.

37. Appeal to Authority.

(1) Any member of the Institute aggrieved by any order of the Council imposing on him any of the penalties referred to in section 30, may within thirty days of the date on which the order is communicated to him, prefer an appeal to the Authority:

Provided that the Authority may entertain any such appeal after the expiry of the said period of thirty days, if it is satisfied that the member was prevented by sufficient cause from filing the appeal in time.

(2) The Authority may, after calling for the records of any case, revise any order made by the Council under section 30 and may--

(a) confirm, modify or set aside the order;

(b) impose any penalty or set aside, reduce, or enhance the penalty imposed by the order;

(c) remit the case to the Disciplinary Committee for such further inquiry as the Authority considers proper in the circumstances of the case;  
or

(d) pass such other order as the Authority thinks fit:

Provided that no order of the Council shall be modified or set aside unless the Council has been given an opportunity of being heard and no order imposing or enhancing a penalty shall be passed unless the person concerned has also been given an opportunity of being heard.

## CHAPTER VI

### PENALTIES

38. Penalty for falsely claiming to be a member, etc.

Subject to the provisions of section 10, any person who,--

(a) not being a member of the Institute,--

(i) represents that he is a member of the Institute in any of the manners mentioned in section 7; or

(ii) uses the designation "Actuary"; or

(iii) uses the letters "AIAI" or "FIAI" after his name; or

(iv) practices the profession of an Actuary; or

(b) being a member of the Institute, but not having a certificate of practice, represents that he is in practice, or practices as an Actuary,

shall be punishable on first conviction with fine which may extend to ten thousand rupees, and on any subsequent conviction with imprisonment which may extend to six months, or with fine which may extend to twenty-five thousand rupees, or with both.

39. Penalty for using name of Institution, awarding degrees of actuarial science, etc.

(1) Save as otherwise provided in this Act, no person shall--

(a) use a name or a common seal which is identical with the name or the common seal of the Institute or so nearly resembles it so as to deceive or as is likely to deceive the public; or

(b) award any degree, diploma or certificate or bestow any designation which indicates or purports to indicate the position or attainment of any qualification or competence in actuaryship similar to that of a member of the Institute; or

(c) seek to regulate in any manner whatsoever the profession of Actuaries.

(2) Any person contravening the provisions of sub-section (1) shall, without prejudice to any other proceedings, which may be taken against him, be punishable with fine, which may extend on first conviction to fifty thousand rupees and on any subsequent conviction with imprisonment which may extend to one year, or, with fine which may extend to one lakh rupees, or with both.

(3) Nothing contained in this section shall apply to any University or other institution established by law or to any body affiliated to the Institute.

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40. Companies not to engage in actuarial practice.

(1) No company, whether incorporated in India or elsewhere, shall practice as Actuaries.

(2) Any company contravening the provisions of sub-section (1) shall be punishable on first conviction with fine which may extend to ten thousand rupees, and on any subsequent conviction with fine which may extend to twenty-five thousand rupees.

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41. Unqualified person not to sign documents.

(1) No person other than a fellow member of the Institute shall sign any document on behalf of an Actuary in practice or a firm of such Actuaries in his or its professional capacity.

(2) Any person contravening the provisions of sub-section (1) shall, without prejudice to any other proceedings which may be taken against him, be punishable on first conviction with fine which may extend to fifty thousand rupees, and on any subsequent conviction with imprisonment which may extend to one year, or with fine which may extend to one lakh rupees, or with both.

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## 42. Offences by companies.

(1) If the person committing an offence under this Act is a company, the company as well as every person in charge of, and responsible to, the company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.--For the purposes of this section --

(a) "company" means any body corporate and includes a firm or other association of individuals; and



(b) "director" in relation to a firm, means a partner in the firm.

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43. Sanction to prosecute.

No person shall be prosecuted under this Act except on a complaint made by or under the order of the Council or of the Central Government.

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## CHAPTER VII

### QUALITY REVIEW BOARD

#### 44. Establishment of Quality Review Board.

(1) The Central Government shall, by notification, constitute a Quality Review Board consisting of a Chairman and not more than four Members:

Provided that in case the Board is constituted with two Members, one each shall be nominated by the Board and the Central Government, respectively.

(2) The Chairman and Members of the Board shall be appointed from amongst the persons having eminence and experience in the field of law, education, economics, business, finance, accountancy or public administration.

(3) Two Members of the Board shall be nominated by the Council and other two Members shall be nominated by the Central Government.

#### 45. Functions of Board.

The Board shall perform the following functions, namely :--

(a) to fix standards for the services provided by the members of the Institute;

(b) to review the quality of services provided by the members of the Institute including actuarial audit services; and

(c) to guide the members of the Institute to improve the quality of services and adherence to the various statutory and other regulatory requirements.

#### 46. Procedure of Board.

The Board shall follow in its meeting and in discharging its functions such procedure as may be prescribed.

#### 47. Terms and conditions of Chairman and Members of Board.

The terms and conditions of service of the Chairman and the Members of the Board, their place of meetings, remuneration and allowances shall be such as may be prescribed.

#### 48. Expenditure of Board.

The expenditure of the Board shall be borne by the Council.

## CHAPTER VIII

### DISSOLUTION OF THE ACTUARIAL SOCIETY OF INDIA REGISTERED UNDER THE SOCIETIES REGISTRATION ACT

49. Dissolution of Actuarial Society of India.

On the appointed day,--

(a) the Society known as the Actuarial Society of India registered under the Societies Registration Act, 1860 (21 of 1860) and the Bombay Public Trusts Act, 1950 (XXXIX of 1950) shall stand dissolved and thereafter no person shall make, assert or take any claims or demands or proceedings against the dissolved society or against any officer thereof in his capacity as such officer except in so far as may be necessary, for enforcing the provisions of this Act;

(b) the right of every member to, or in respect of, the dissolved society shall be extinguished, and thereafter no member of the society shall make, assert or take any claims or demands or proceedings in respect of that society except as provided in this Act.

50. Provisions respecting employees of dissolved society.

(1) Every person employed in the dissolved society and continuing in its employment immediately before the commencement of this Act shall, as from such commencement, become an employee of the Institute, shall hold his office or service therein by the same tenure and upon the same terms and conditions and with the same rights and privileges as to retirement benefits as he would have held the same under the dissolved society if this Act had not been passed, and shall, continue to do so unless and until his employment in the Institute is terminated or until his remuneration, terms and conditions of employment are duly altered by the institute.

(2) Notwithstanding anything contained in the Industrial Disputes Act, 1947 (14 of 1947) or in any other law for the time being in force, the transfer of the services of any employee of the dissolved society, to the Institute shall not entitle any such employee to any compensation under that Act or other law, and no such claims shall be entertained by any court, tribunal or other authority.

## CHAPTER IX

### MISCELLANEOUS

51. Maintenance of more than one offices by Actuary.

(1) Where an Actuary in practice or a firm of such Actuaries has more than one office within or outside India, each one of such offices shall be in the separate charge of a fellow member of the Institute:

Provided that the Council may in suitable cases exempt any Actuary in practice or firm of such Actuaries from the operation of this sub-section.

(2) Every Actuary in practice or a firm of such Actuaries maintaining more than one office shall send to the Council a list of offices and the person in charge thereof and shall keep the Council informed of any changes in relation thereto.

52. Reciprocity.

(1) Where any country, notified by the Central Government in this behalf in the Official Gazette, prevents persons of Indian domicile from becoming members of any institution similar to the Institute or from practicing the profession of Actuaries or subjects them to unfair discrimination in that country, no subject of any such country shall be

entitled to become a member of the Institute or practice the profession of Actuaries in India.

(2) Subject to the provisions of sub-section (1), the Council may specify the conditions, if any, subject to which foreign qualifications relating to actuarial science shall be recognised for the purposes of entry in the register.

### 53. Power of Central Government to issue directions.

(1) For the purposes of this Act, the Central Government may, from time to time, give to the Council such general or special directions as it thinks fit, and the Council shall, in the discharge of its functions under this Act, comply with such directions.

(2) If, in the opinion of the Central Government, the Council has persistently made default in giving effect to the directions issued under sub-section (1), it may, after giving an opportunity of being heard to the Council, by notification, dissolve the Council, whereafter a new Council shall be constituted in accordance with the provisions of this Act with effect from such date as may be decided by the Central Government.

(3) Where the Central Government has issued a notification under sub-section (2) dissolving the Council, it may, pending the constitution of a new Council in accordance with the provisions of this Act, authorise any

person or body of persons to take over the management of the affairs of the Council and to exercise such functions as may be mentioned in the notification.

54. Protection of action taken in good faith.

No suit, prosecution or other legal proceeding shall lie against the Central Government or the Council or the Disciplinary Committee or the Tribunal or the Authority or the Board or the Prosecution Director or any officer of that Government, Council, Committee, Tribunal, Authority or Board, for anything which is in good faith done or intended to be done under this Act or any rule, regulation, notification, direction or order made thereunder.

55. Members, etc., to be public servants.

The Chairperson, Presiding Officer, Chairman, Members and other officers and employees of the Authority, Tribunal and Board, and the Prosecution Director shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.(45 of 1860)

56. Power of Central Government to make rules.



(1) The Central Government may, by notification, make rules to carry out the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely :--

(a) the manner of election and nomination in respect of members to the Council under sub-section (2) of section 12;

(b) the terms and conditions of service of the Presiding Officers and Members of the Tribunal, place of meeting, remuneration and allowances to be paid to them under sub-section (3) of section 16;

(c) the procedure of inquiry and submission of report by the Disciplinary Committee under sub-section (2) of section 26;

(d) the procedure of inquiry by the Prosecution Director under sub-section (2) of section 27;

(e) any act or omission which may be determined as professional misconduct under section 31;

(f) the allowances, terms and conditions of service of the Members of the Authority and the manner of payment of allowances by the Council under section 34;

(g) the procedure to be followed by the Board in its meetings and discharging its functions under section 46; and

(h) terms and conditions of service of the Chairman and Members of the Board under section 47.

57. Power to make regulations.

(1) The Council may, with the previous approval of the Central Government and subject to the previous publication, by notification in the Official Gazette, make regulations to carry out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:--

(a) the examination and training for the purposes of clauses (b), (c) and (d) of sub-section (1) of section 6;

(b) the manner of making an application under sub-section (3) of section 6;

(c) the fees payable under sub-section (3) of section 6, sub-section (2) of section 9, clause (a) of sub-section (2) of section 19, sub-section (4) of section 23;

(d) the manner in which the honorary member may be chosen under sub-section (1) of section 8;

(e) the terms and conditions on which an affiliate member may be admitted under sub-section (2) of section 8;

(f) the academic qualifications for admission of a student member under sub-section (3) of section 8;

(g) the form in which an application may be made under sub-section (2) of section 9;

(h) the filling up of a casual vacancy of the Council, as required under subsection (3) of section 18;

(i) the transaction of business by the Council for the discharge of its functions mentioned in sub-section (2) of section 19;

(j) terms and conditions of the services under sub-section (1) of section 20;

(k) the functions and conditions of the committees under sub-section (3) of section 21;

(l) the manner in which the register of the members of the Institute and other particulars to be maintained under sub-sections (1) and (2) of section 23;

(m) the manner in which the annual list of members of the Institute may be published under sub-section (3) of section 23;

(n) the conditions and requirements and payment of fee for re-entry in the register under section 25;

(o) salaries and allowances and conditions of service of the officers and other staff member of the Authority under sub-section (2) of section 36;

(p) the conditions subject to which foreign qualifications may be recognised under sub-section (2) of section 52; and

(q) any other matter which is required to be, or may be prescribed under this Act.

58. Power of Central Government to issue directions for making or amending regulations.

(1) Where the Central Government considers it expedient so to do, it may, by order in writing, direct the Council to make any regulations or to amend or revoke any regulations already made within such period as it may specify in this behalf.

(2) If the Council fails or neglects to comply with such order within the specified period, the Central Government may itself make the regulations or amend or revoke the regulations made by the Council.

59. Laying of rules and regulations.

Every rule and regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation should not be made, the rule or regulation shall, thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.

60. Power to remove difficulties.

(1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament.

## THE SCHEDULE

(See section 31)

### PART I

Professional misconduct in relation to members of the Institute in practice

An Actuary in practice shall be deemed to be guilty of professional misconduct, if he--

(1) allows any person to practice in his name as an Actuary unless such person is also an Actuary in practice and is in partnership with or employed by himself; or

(2) pays by way of remuneration to an employee, pays or allows or agrees to pay or allow, directly or indirectly, any share, commission or brokerage in the fees or profits of his professional business, to any person other than a member of the Institute or a partner or a retired partner or the legal representative of a deceased partner; or

(3) enters into partnership with any person other than an Actuary in practice or a person resident outside India who but for his residence abroad would be entitled to be admitted as a member under clause (c) of subsection (1) of section 6 or whose qualifications are recognised by the Central Government or the Council for the purpose of permitting such

partnership, provided the Actuary shares in the fees or profits of the business of the partnership both within and outside of India; or

(4) secures either through the services of a person who is not an employee of such Actuary or who is not qualified to be his partner or by means which are not open to an Actuary, any professional business; or

(5) accepts an assignment as Actuary previously held by another Actuary without first communicating with him in writing; or

(6) charges or offers to charge, accepts or offers to accept in respect of any professional employment fees which are based on a percentage of profit or which are contingent upon the findings or results of such employment, except as permitted under any regulation made under this Act; or

(7) engages in any business or occupation other than the profession of Actuaries unless permitted by the Council so to engage:

Provided that nothing contained herein shall disentitle an Actuary from being a director of a company; or

(8) accepts a position as an Actuary previously held by some other Actuary in practice in such conditions as to constitute undercutting; or

(9) allows a person not being a member of the Institute in practice, or a member not being his partner to sign on his behalf or on behalf of his firm, any valuation report or financial statement; or

(10) discloses information acquired in the course of his professional engagement to any person other than his client so engaging him, without the consent of such client, or otherwise than as required by any law for the time being in force; or

(11) certifies or submits in his name, or in the name of his firm, a valuation report or a financial statement unless the examination of such statement and the related records has been made by him or by a partner or an employee in his firm or by another Actuary in practice; or

(12) expresses his opinion or valuation reports or financial statements of any business or any enterprise in which he, his firm, or a partner in his firm has a substantial interest, unless he has disclosed the interest also in his report; or

(13) fails to disclose a material fact known to him in a valuation report or a financial statement, but disclosures of which is necessary to make the valuation report or the financial statement not misleading where he is concerned with such valuation report or the financial statement in a professional capacity; or

(14) fails to report a material misstatement known to him to appear in a valuation report or financial statement with which he is concerned in a professional capacity; or

(15) is grossly negligent in the conduct of his professional duties; or



(16) fails to obtain sufficient information to warrant the formation of an opinion in regard to any matter contained in any valuation report or financial statement prepared by him or on his behalf; or

(17) fails to invite attention to any material departure from the generally accepted procedure or professional work applicable to the circumstances, in any valuation report or financial statement prepared by him or on his behalf.

## **.PART II**

Professional misconduct in relation to the members of the Institute in service

A member of the Institute (other than a member in practice) shall be deemed to be guilty of professional misconduct, if he being an employee of any company, firm or person,--

(1) pays or allows or agrees to pay directly or indirectly to any person any share in the emoluments of the employment undertaken by him; or

(2) accepts or agrees to accept any part of fees, profits or gains by way of commission or gratification; or

(3) discloses confidential information acquired in the course of his employment except as and when required by law or except as permitted by his employer.

### PART III

Professional misconduct in relation to members of the Institute generally

A member of the Institute, whether in practice or not, shall be deemed to be guilty of professional misconduct, if he--

(1) includes in any statement, return or form to be submitted to the Council any particulars knowing them to be false; or

(2) not being a fellow member of the Institute acts himself as a fellow member of the Institute; or

(3) does not supply the information called for or does not comply with the requirements asked for by the Council or any of its Committees; or

(4) contravenes any of the provisions of this Act or the regulations made thereunder or any guidelines issued by the Council under clause (i) of sub-section (2) of section 19; or

(5) is guilty of such other act or omission as may be specified by the Council.

## STATEMENT OF OBJECTS AND REASONS

1. The insurance sector has already been opened to private sector with the enactment of the Insurance Regulatory and Development Authority Act, 1999. In addition to the six nationalized insurance companies, which were transacting insurance business, twenty-one private sector companies have started transacting insurance business in the country.

2. Traditional responsibilities of Actuaries in life and general insurance business include designing and pricing of policies, monitoring the adequacy of the funds to provide the promised benefits, recommending fair rate of bonus where applicable, valuation of the insurance business, ensuring solvency margin and other insurance risks like legal liability, loss of profit, etc. They also define the risk factors, advise on the premia to be charged and re-insurance to be purchased, calculate reserve for outstanding claims and carry out financial modeling. An Actuary works as consultant either individually or in partnership with other Actuaries in multi-disciplines like insurance, information technology, taxation, employees benefit, risk management, investment, etc. Evidently, the scope of the functions and duties of an Actuary has increased considerably under the changed conditions.

3. At present, the Actuarial Society of India, which is registered under the Societies Registration Act, 1860 and the Bombay Public Trust Act, 1950 manages the affairs of the actuarial profession in India. It is proposed to regulate the profession of Actuaries through an enactment on the same lines as the professions of Chartered Accountants, Cost and Works Accountants and Company Secretaries are regulated under the Chartered Accountants Act, 1949, the Cost and Works Accountants Act, 1959 and the Company Secretaries Act, 1980, respectively.

4. The Institute of Actuaries of India, to be constituted under the proposed Bill will have the responsibility for conducting examinations for the profession of Actuaries, regulating the profession including professional misconduct, and creating necessary facilities for the growth and training of the members of the profession. It is also proposed to dissolve the Actuarial Society of India and transfer the assets and liabilities of the said Society to the proposed Institute of Actuaries of India. The Bill, inter alia, makes provision for an Appellate Authority, a Tribunal, a Quality Review Board, etc., for the purposes of the Bill.

5. The Bill seeks to achieve the above objects.

P.

CHIDAMBARAM.

NEW DELHI;  
The 24th February, 2005.

## Notes on Clauses

Clause 2 defines the various expressions used in the Bill and in particular, the expression "Actuary" which the Bill intends to deal with.

Clause 3 provides for the incorporation of the Institute of Actuaries of India. It also provides that the head office of the Institute shall be at such place as the Central Government may decide.

Clause 4 provides for the transfer and vesting of assets, obligations and liabilities of the Actuarial Society of India to the Institute of Actuaries of India.

Clause 5 seeks to enumerate the basic objects of the Institute relating to various aspects of the actuary, the actuarial profession and actuarial science.

Clause 6 provides as to persons who are entitled to have their names entered in the register of the Institute of Actuaries of India.

Clause 7 seeks to designate the members of the Institute into two classes i.e. as associates and fellows.

Clause 8 provides for choosing of honorary members, admission of affiliated members and student members in such manner as may be specified.

Clause 9 seeks to provide that no member of the Institute shall practice without obtaining a certificate of practice from the Council and also makes provision for cancellation of certificate of practice under specified circumstances.

Clause 10 deals with the use of designation of an actuary and other related conditions.

Clause 11 seeks to provide for the disqualifications regarding entry of names of persons in the register of the members of the Institute of Actuaries of India.

Clause 12 provides for the composition of the Council of the Institute of Actuaries of India which shall be responsible for the management of its affairs and for discharging the functions assigned to the Council by or under the Bill.

Clause 13 seeks to provide for the annual general meetings of the Institute to elect its members or to discuss any matter which it deems fit.

Clause 14 makes provisions with respect to re-election of a member to the Council and restricts his consecutive terms in the Council to three. It further provides that the President of the Council cannot be re-elected as a member.

Clause 15 provides for settlement of disputes regarding election to the Council.

Clause 16 provides for establishment of a Tribunal by the Central Government to decide disputes regarding election to the Council.

Clause 17 seeks to provide for the election of President, Vice-President and Honorary Secretary of the Council and their term of office.

Clause 18 provides for the resignation from membership of the Council and filling up of the causal vacancies.

Clause 19 vests in the Council the duty of carrying out the functions under the provisions of the Bill and seeks to enumerate its various functions.

Clause 20 seeks to provide for appointment of staff of the Council, fixation of their salaries and allowances and the allowances of the President, the Vice-President, the Honorary Secretary and its other members and that of the Committees.

Clause 21 seeks to provide for the constitution of various committees of the Council.

Clause 22 seeks to provide for the establishment of a fund to be managed by the Council, its maintenance and auditing of annual accounts, and causing to be published the audited accounts and the report of the Council at the end of each year.

Clause 23 require the Council to maintain a register of the members of the Institute containing specific particulars about every member in such manner as may be specified by regulations.

Clause 24 seeks to provide for the removal of the name of a member from the register of the Institute in certain cases.

Clause 25 seeks to provide for the manner of re-entry of the name of a member in the register of the Institute of Actuaries of India.

Clause 26 provides for constitution of Disciplinary Committee by the Council which may make inquiry relating to any professional or other misconduct of any member of the Institute and submit a report in this regard.

Clause 27 authorises the Council to appoint a Prosecution Director and such other employees for making inquiries in respect of any information or complaint received by it against any member of the Institute.

Clause 28 provides that the Authority, the Council, the Disciplinary Committee and Prosecution Director shall have the powers of a civil court which are necessary for the purposes of an inquiry.

Clause 29 provides for action by the Council on the report of Disciplinary Committee and for appeal to the Appellate Authority if the Council disagrees with such report.



Clause 30 provides for a member of the Institute to be afforded opportunity of being heard before making any order or taking any action against him.

Clause 31 seeks to describe the expression "professional misconduct".

Clause 32 provides that the Appellate Authority constituted under sub-section (1) of section 22 A of the Chartered Accountants Act, 1949, shall be deemed to be the Appellate Authority for the purposes of this Bill.

Clause 33 provides for the term of office of the members of the Appellate Authority.

Clause 34 provides that the allowances and other terms and conditions of service of members of the Appellate Authority shall be such as may be prescribed by rules.

Clause 35 provides that the procedures etc. of the Appellate Authority in the discharge of its functions shall be governed by section 22D and section 22F of the Chartered Accounts Act, 1949.

Clause 36 provides for making available officers and other staff to the Authority, and to specify by regulations their salary and allowances and other conditions of service.

Clause 37 seeks to provide for an appeal by an aggrieved member against the order of the Council. It also provides for an opportunity of

hearing to the Council before modification of its order, and to the person concerned before an order imposing or enhancing penalty is passed against him.

Clause 38 provides for penalty for falsely claiming to be a member of the Institute, or being a member of the Institute, but not having a certificate of practice, represents or practices as an Actuary.

Clause 39 provides for the penalty for using the identical name or common seal of the Institute or award of degree or diploma, etc., of actuarial science in contravention of the provisions of this Bill.

Clause 40 prohibits companies from practicing the profession of actuaries and provides penalty for contravention.

Clause 41 prohibits any person other than a fellow member of the Institute from signing any document on behalf of an Actuary in practice or a firm of such Actuaries and provides for penalty for violation of these provisions.

Clause 42 seeks to provide for liabilities of persons in respect of the offences committed by a company.

Clause 43 prohibits prosecution of any person, except on a complaint made by, or under the order of, the Council or the Central Government.

Clause 44 provides for establishment of Quality Review Board to review the quality of services provided by the members of the Institute of Actuaries of India.

Clause 45 enumerates the functions of the Quality Review Board.

Clause 46 is an enabling provision under which the procedure to be followed by the Quality Review Board in discharging its functions can be prescribed.

Clause 47 provides for prescribing the terms and conditions of service of the Chairman and the members of the Board, their remuneration and allowances and the place of meetings, etc.

Clause 48 provides that the expenditure of the Board shall be borne by the Council.

Clause 49 seeks to provide for the dissolution of the existing Actuarial Society of India.

Clause 50 seeks to provide for transfer of services of the employees of the Actuarial Society to the Institute of Actuaries of India on the same tenure and upon the same terms and conditions and with the same rights and privileges as to retirement benefits as they would have held under the dissolved society; and that such transfer shall not entitle any such employee to any compensation under the Industrial Disputes Act, 1947 or any other law and that such claim shall not be entertained by any court, tribunal or other authority.

Clause 51 seeks to provide for manning more than one offices of Actuary or a firm of Actuaries within or outside India by putting each offices in separate charge of a fellow member of the Institute and to keep the Council informed of any changes in the list of offices and person incharge thereof.

Clause 52 seeks to provide for reciprocity to the subjects of other countries in case persons of Indian domicile are prevented from becoming members of similar Institution in that country, and for recognition of foreign qualifications relating to actuarial science.

Clause 53 seeks to empower the Central Government to issue directions to, or dissolve the Council. It also provides that in the event of such dissolution, pending the constitution of a new council, it may authorise any person or body of persons to exercise such functions of the council as it may direct by notification.

Clause 54 seeks for protection of action taken in good faith by the Central Government, Council, Authority and such other statutory bodies under the Bill.

Clause 55 provides for Chairperson, Members etc. of the Authority, Tribunal and Board and the Prosecution Director to be public servants within the meaning of section 21 of the Indian Penal Code.

Clause 56 empowers the Central Government to make rules to carry out the provisions of the Bill. It enumerates matters with respect to which the Central Government shall have the powers to make rules under the Bill.

Clause 57 seeks to empower the Council to make regulations for carrying out the provisions of this Bill with the previous approval of the Central Government and subject to the previous publication in the Official Gazette. It also enumerates matters relating to which such powers may be exercised.

Clause 58 seeks to empower the Central Government to direct the Council to make regulations or to amend or revoke such regulations where it considers expedient so to do, within a specified period and in the event of failure or negligence to comply with such directions the Central Government may itself make, amend or revoke the regulations made by the Council.

Clause 59 seeks to provide for laying of rules and regulations before each House of Parliament.

Clause 60 seeks to empower the Central Government to remove the difficulties that may arise in giving effect to the provisions of the Bill or in its implementation, within a specified period.

The Schedule to the Bill seeks to define professional misconduct and categorises the misconduct into three parts such as professional misconduct in relation to (1) Members of the Institute in practice, (2) Members of the Institute in service and (3) Members of the Institute generally.

## **FINANCIAL MEMORANDUM**

The Central Government proposes to establish a professional body by converting the existing Actuarial Society of India into the Institute of Actuaries of India under clause 3 of the Bill. The new Institute is expected to be self-financing and self-supporting and does not envisage any budgetary support from the Central Government.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 56 of the Bill empowers the Central Government to make rules to carry out the provisions of the Bill in its implementation. Clause 57 empowers the Council of the Institute of Actuaries of India to make regulations generally for the purpose of carrying out the provisions of the Bill.

The regulations made by the Council under this Bill shall be subject to the condition of previous publication and approval of the Central Government. These matters are of procedural character. The rules and regulations made under the Bill will have to be laid before each House of Parliament and they will be subject to the scrutiny of Parliament. The delegation of legislative power is, therefore, of a normal character.

## ANNEXURE

### EXTRACT FROM THE CHARTERED ACCOUNTANTS ACT, 1949

(38 OF 1949)

\* \* \* \* \*

22A. Appeals. (1) Any member of the Institute aggrieved by any order of the Council imposing on him any of the penalties referred to in sub-section (4) of section 21, may, within thirty days of the date on which the order is communicated to him, prefer an appeal to the High Court;

Provided that the High Court may entertain any such appeal after the expiry of the said period of thirty days, if it is satisfied that the member was prevented by sufficient cause from filing the appeal in time.

(2) The High Court may, on its own motion or otherwise, after calling for the records of any case, revise any order made by the Council under sub-section (2) or sub-section (4) of section 21 and may--

- (a) confirm, modify or set aside, the order;
- (b) impose any penalty or set aside, reduce, confirm, or enhance the penalty imposed by the order;
- (c) remit the case to the Council for such further inquiry as the High Court considers proper in the circumstances of the case; or
- (d) pass such other order as the High Court thinks fit:



Provided that no order of the Council shall be modified or set aside unless the Council has been given an opportunity of being heard and no order imposing or enhancing a penalty shall be passed unless the person concerned has also been given an opportunity of being heard.

Explanation.--In this section "High Court" and "member of the Institute" have the same meanings as in section 21.

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